

(2)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

Q.A. No.

T. A. No.

276/87

198

DATE OF DECISION 1.2.1990

R.K.Verma

Petitioner

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondent

Mr.S.C.Mehadia

Advocate for the Respondent(s)

## CORAM

**The Hon'ble Mr.** M.B.Mujumdar, Member (J),

**The Hon'ble Mr.** M.Y.Priolkar, Member (A).

1. Whether Reporters of local papers may be allowed to see the Judgement ? Y
2. To be referred to the Reporter or not ? N
3. Whether their Lordships wish to see the fair copy of the Judgement ? Y
4. Whether it needs to be circulated to other Benches of the Tribunal ? Y

W

(3)  
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY

Tr. Application No.276/87.

R.K.Verma. ... Applicant  
V/s. (Petitioner)  
Union of India & Ors. ... Respondents  
(Defendants).

Coram: Hon'ble Member (J), Shri M.B.Mujumdar,  
Hon'ble Member (A), Shri M.Y.Priolkar.

Appearances:

None present for the  
applicant.  
Mr.S.C.Mehadia, learned  
advocate for Respondents  
No.2, 3 and 4.

ORAL JUDGMENT:

(Per Shri M.B.Mujumdar, Member (J)) Dated: 1.2.1990

The applicant (Petitioner) Mr.R.K.Verma had filed Writ Petition No.1760/83 in the Nagpur Bench of the High Court of Judicature at Bombay challenging the penalty imposed on him by order dt. 11.9.1982 at Annexure - 9 of the application and for certain other reliefs. The writ petition is transferred to this Tribunal under section 29 of the Administrative Tribunals Act, 1985.

2. When the petition was filed, the petitioner was working as Sub-area Manager of Coal Mines owned and managed by Respondent No.3, as a subsidiary of Respondent No.2.

3. In our order dt. 21.11.1989 we had expressed a doubt about the jurisdiction of this Tribunal to decide the petition as Coal India Limited is not notified under section 14(2) of the Administrative Tribunals Act. Hence we had issued notices to the petitioner and the respondents for explaining the point about the jurisdiction of this Tribunal.

...2.

4. Notice was sent to the applicant by Registered post, but acknowledgement is not yet received.

Mr. S.C. Mehadia, learned advocate for Respondents No. 2, 3 and 4 concedes that this Tribunal will have no jurisdiction to decide this petition.

5. We find that Coal India Limited is an independent body which is not notified under section 14(2) of the Administrative Tribunals Act, 1985. Hence we have no jurisdiction to decide this petition.

6. We therefore, direct that the papers be remitted back to the High Court.

  
(M.Y. PRIOLKAR)  
MEMBER (A)

  
(M.B. MUJUMDAR)  
MEMBER (J).